

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 96/TT/2017

Subject : Truing up transmission tariff of 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for assets covered under Petition Nos.166/TT/2013 and 307/TT/2013 associated with IPP generation projects in Chhattisgarh Set B in Western Region.

Date of Hearing : 20.6.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Ltd. and 7 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of the tariff of 2009-14 period under the 2009 Tariff Regulations and the determination of tariff of the 2014-19 tariff period under the 2014 Tariff Regulations for assets under Petition No. 166/TT/2013: Asset 1: Raigarh PS (Near Kotra)-Raigarh PS (near Tamnar) 765 kV D/C transmission line with associated bays, Asset 2(a): 765/400 kV 1500 MVA ICT-1 with associated bays and Asset 2(b): 765 kV, 240 MVAR Bus Reactor at Raigarh (near Tamnar) with bays and for assets under Petition No. 307/TT/2013: Asset 1: 765/400 kV 1500 MVA ICT-2 at Raigarh PS (near Tamnar) with associated bays and Asset 2: 765/400 kV 1500 MVA ICT-3 at



Raigarh PS (near Tamnar) with associated bays for IPP generation projects in Chhattisgarh Set B in Western Region.

- b) The tariff for the 2009-14 period was allowed vide orders dated 17.3.2016 and 31.12.2015 in Petition Nos. 166/TT/2013 and 307/TT/2013 respectively.
- c) The estimated completion cost with additional capital expenditure allowed in Petition No. 166/TT/2013 was ₹38,824.94 lakh and in Petition No. 307/TT/2013 was ₹91191.86 lakh.
- d) RCE of the instant asset has been submitted and the same may be considered.
- e) He further submitted that the initial spares may be allowed on the basis of the total project cost as the whole project is completed.

2. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 14.7.2017:-

- a) Form-13 (details of actual loan) for Asset-1 of Petition No. 166/TT/2013 for 2009-14 period is not complete.
- b) Details of un-discharged liabilities as on COD and actual discharge of such liabilities by payment during 2009-14 and 2014-19 tariff period duly certified by the Auditor for all the assets
- c) Details of de-capitalization made during 2009-14 and 2014-19 period, if any for all the assets.

3. The Commission further directed the respondents to file their reply by 31.7.2017 and the petitioner to file rejoinder, if any, by 8.8.2017. The Commission further observed that no extension of time shall be granted.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

